

Form 79 – Frequently Asked Questions

Statement of income paid or credited by investment fund to be furnished under section 224

Name of form as per I.T. Rules, 1962	Form 64D	Name of form as per I.T. Rules, 2026	Form 79
Corresponding section of I.T. Act, 1961	115UB	Corresponding section of I.T. Act, 2025	224
Corresponding Rule of I.T. Rules, 1962	12CB	Corresponding Rule of I.T. Rules, 2026	145

1. What is Form 79?

Ans: Form 79 is a statement of income paid or credited by an investment fund to the persons liable to tax in respect of such income.

2: Who should file Form 79?

Ans: Form 79 is to be filed by the person responsible for making payment or crediting of income on behalf of the investment fund to the person who is liable o tax in respect of such income.

3: What is the time limit for filing Form 79?

Ans: Form 79 must be filed by 15th June of the financial year immediately following the tax year in which the income was paid or credited to the investor.

4: What documents are required to file Form 79?

Ans: Following documents are required to be in possession of the filer while filing Form 79:

- a. Books of account and audited financial statements of the Investment Fund
- b. Details of income earned from various sources during the tax year

- c. Complete list of unit holders with their PAN, Aadhaar, and addresses
- d. Income distribution details for each unit holder with date of payment/credit
- e. Details of brought forward losses and set-off computations
- f. SEBI/IFSCA registration certificate

5: Can Form 79 be filed offline?

Ans: No. Form 79 can only be submitted online through the Income Tax e-Filing portal.

6: Why is Form 79 important?

Ans: Filing Form No 79 is important for the investment fund for-

- Compliance with statutory requirement to file consolidated income distribution statement with the Income Tax Department.
- Facilitation of pass-through taxation mechanism whereby the fund itself is exempt from tax and income flows through to unit holders.
- Generation of Form 78 for each unit holder automatically from Form 79 data.
- Maintaining proper income distribution records for audit and verification purposes.